

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE

NOTIFICATION NO. 12(RE) / 1997-2002

NEW DELHI, DATED THE 4TH AUGUST JULY, 1998.

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S.O.(E) : In exercise of the powers conferred by the Section 5 of the Foreign Trade (Development & regulation) Act, 1992 (No. 22 of 1992) read with Paragraph 1.3 of the Export and Import Policy 1997-2002, the Central Government hereby makes the following amendment in the Export & Import Policy, 1997-2002 (Amended in April,1998).

2. In Chapter 16, Part I, Paragraph 16.1, the entry at Sl. No. 1 shall be amended to read as under:-

All forms of wild animals including their parts and products except Peacock Tail Feathers including handicrafts made thereof subject to conditions as specified in Schedule 2 Appendix 1 of the book titled "ITC(HS) classifications of Export and Import Items"

3. Consequently the export of Manufactured Articles and Shavings of Shed Antlers of Chital and Sambhar shall be prohibited with immediate effect.
4. This issues in public interest.

(N. L. LAKHANPAL)

**DIRECTOR GENERAL OF FOREIGN
TRADE AND EX-OFFICIO**

**ADDITIONAL SECRETARY TO THE
GOVERNMENT OF INDIA**

Copy to all concerned:

By orders etc.

(S. K. SAMAL)

DY. DIRECTOR GENERAL OF FOREIGN
TRADE

FOR DIRECTOR GENERAL OF FOREIGN
TRADE

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